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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MA.No. 467/93 in
O.A.No.334/91

Date of Order: 8.7.1993

BETWEEN :

1. The Divisional Engineer,
Telecom (Rural),
Hyderabad - 500 050.
2. The General Manager,
Hyderabad Telecom District,
Hyderabad - 500 033.
3. Union of India rep. by
the Secretary, Ministry of
Finance, Dept. of
Expenditure, New Delhi.

Applicants/
.. Respondents.

A N D

1. D.V.S.Prakasa Rao
2. M.K.Raza
3. Syed Sharfuddin
4. K.Yadagiri
5. M.V.Rama Rao

Respondents/
.. Applicants.

Counsel for the Applicant

.. Mr.C.Suryanarayana

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

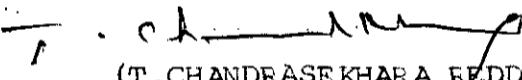
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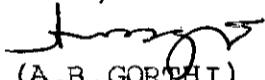
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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member(Admn.).

M.A.No.467/93 filed by the respondents in
O.A.334/91 contains the prayer for grant of time of 4 months
for the implementation of the judgement in the said OA. Ref
to the reasons stated therein a request was made for grant of
4 months additional time. After hearing learned counsel for
both the parties we are inclined to grant additional time
of 3 months for the purpose of the implementation of the
judgement in OA.334/91. The respondents in the OA are
directed accordingly ordered to comply with the said judgement in
due time. MA.467/93 is disposed of accordingly.


(T.CHANDRASEKHARA REDDY)
Member (Judl.)


(A.B.GORTHI)
Member (Admn.)

Dated : 8th July, 1993

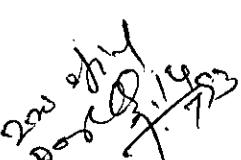
(Dictated in Open Court)


Deputy Registrar

To

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1. The Divisional Engineer, Telecom (Rural) Hyderabad-050.
2. The General Manager, Hyderabad Telecom Dist., Hyderabad-34.
3. The Secretary, Ministry of Finance, Union of India,
Dept. of Expenditure, New Delhi.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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